

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY

(5)

Original Application No.881/89

Shri Deepak M.Bhogate ... Applicant

vs.

The Secretary  
Deptt. of Atomic Energy,  
Chhatrapati Shivaji Maharaj Marg,  
Bombay-400-001

and Anr. .... Respondents.

Coram: Hon'ble Mr. P.S.Chaudhuri, Member (A)

Hon'ble Mr. T.C.Reddy, Member (J)

Appearances:

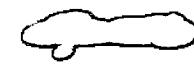
Mr. J.G.Sawant,  
for the respondents.

Dated: 15-7-91

Tribunal's Order

(Per: Hon'ble Mr. P.S.Chaudhuri, Member (A))

Tribunals

This application under section 19 of the Administrative  
1985  
Act, was filed on 23-11-89. In it the applicant who is  
working in the office of the second respondent 

 on casual basis is seeking reinstatement in service  
and  
w.e.f. 26-7-85 and connected/consequential reliefs.

2. When this case is called for hearing, Mr. J.G.Sawant  
learned counsel for the respondents appears and reports  
ready. But the applicant does not appear either in person or through  
counsel. In their written statement dated 21-1-91 the  
respondents have not accepted any of the applicant's prayers  
either in whole or in part. The date for today's hearing  
was fixed on 6-3-1991 when learned counsel on both sides  
were present.

3. In view of this position we accordingly order  
that this application be dismissed for default in terms of  
Rule 15 of the Central Administrative Tribunal (Procedure),  
Rules 1987.

*T.C. Reddy*

(T.C. Reddy)  
Member(J)

*P.S. Chaudhuri*

(P.S. Chaudhuri)  
Member(A)